

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/1158/2019**

Jabalpur, this Monday, the 06<sup>th</sup> day of January, 2020

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Niraj Kumar S/o Late Baleshwar Prasad,  
Aged about 32 years, Occupation-Senior Secretariat Assistant  
At Kendriya Vidyalaya Lakhnadaun, M.P., R/o Starr Qtr. C-I,  
Type-II, Kendriya Vidyalaya No.1, GCF Jabalpur  
GCF estate Jabalpur-482011 (MP) -Applicant

(By Advocate –**Shri Saket Anand Tiwari**)

**V e r s u s**

1. Union of India, through the Secretary,  
Ministry of Human Resource and Development  
Department of School Education and Literacy, 124-C  
Shastri Bhavan, New Delhi-110001
2. The Commissioner Kendriya Vidyalaya Sangathan  
18 Institutional Area, Shaheed Jeet Singh Marg,  
New Delhi,110016 (India)
3. The Assistant Commissioner (ESTT-II & III)  
Kendriya Kendriya Vidyalaya Sangathan  
18 Institutional Area, Shaheed Jeet Singh Marg,  
New Delhi,110016 (India)
4. The Deputy Commissioner, Kendriya Vidyalaya Sangathan  
Jabalpur Behind Science College, Civil Lines, Jabalpur,  
M.P.,Pin 482001
5. The Principal, Kendriya Vidyalaya Sangathan  
Lakhnadaun, District-Seoni, M.P.,Pin-480886 - Respondents

(By Advocate –**Shri Anubhav Kushwaha proxy counsel for**  
**Shri M.K.Verma**)

## **O R D E R (ORAL)**

### **By Navin Tandon, AM:-**

The applicant is working as Senior Secretariat Assistant at Kendriya Vidyalaya, Lakhnadaun.

**2.** The case of the applicant is that he was promoted from the post of Junior Secretariat Assistant to Senior Secretariat Assistant vide order dated 31.08.2019 (Annexure A-1) and posted from Jabalpur GCF -1 to Lakhnadaun.

**3.** The applicant has submitted his representation (Annexure A-4) which has been forwarded by the Principal K.V. No. 1, GCF on 03.09.2019, regarding modification of his place of posting.

**4.** Learned counsel for the applicant submits that the said representation has not been decided so far. He further submits that the applicant would be satisfied if the respondents are directed to decide the representation in a time bound manner.

**5.** Learned counsel for the respondents submits that he has no objection if the said representation of the applicant is decided in the above terms.

**6.** Accordingly, this Original Application is disposed of, at admission stage, without going into the merits of the case, by directing the competent authority of the respondents to decide applicant's representation (Annexure A-4), if not already decided,

with a reasoned and speaking order, as per law, within a period of 60 days from the date of receipt of a certified copy of this order and the decision so taken may be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
rn

**(Navin Tandon)**  
**Administrative Member**